

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

**T.P 17-A/2016 with T.P. No. 17/111/NCLT/AHM/2016
C.A. No. 117 of 2014 with C.P. No. 39/111/CLB/MB/2011**

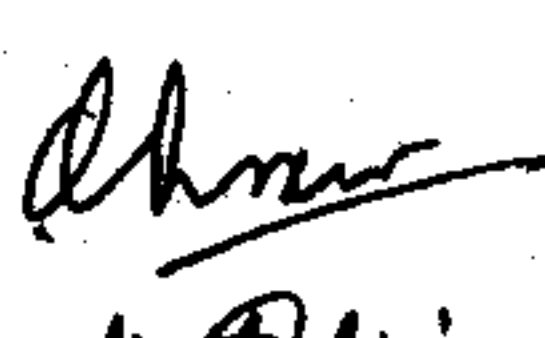

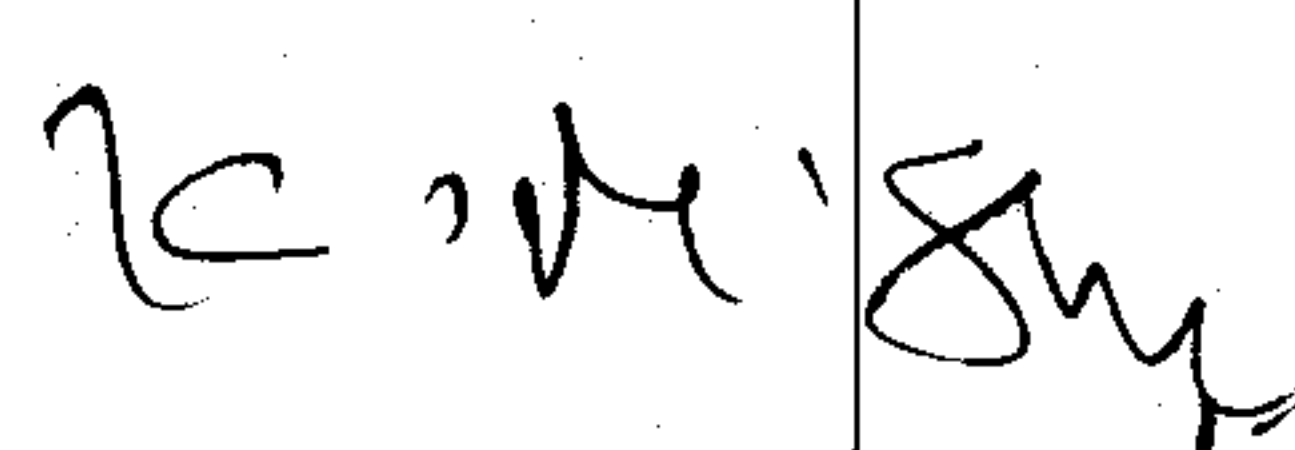
Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 08.11.2017**

Name of the Company: Hari Mohan Gupta & Ors.
V/s.
Jagran Publication Pvt. Ltd. & Ors

Section of the Companies Act: Section 111 of the Companies Act, 1956


<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	MR. DHRUV DEWAN	Advocate	Respondent Nos. 2 & 3	
2.	MR. KOSTUBH DEVNANI	"	"	
3	MR. M. Shukla	Advocate	Petitioners 1, 2 & 3	

ORDER

Learned Advocate Mr. Krishna Mohan Shukla present for Petitioners. Learned Advocate Mr. Dhruv Dewan with Learned Advocate Mr. Kostubh Devnani present for Respondents

Learned Counsel for both sides represented that stay granted by Hon'ble Madhya Pradesh High Court, Jabalpur Bench is still in force.

List the matter on ¹⁴08.12.2017.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 08th day of November, 2017.